

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/1960/2024 C.P. (IB)/896(MB)2021

IN THE MATTER OF

Vivek Omprakash Abrol ... Petitioner

Vs

Vibhusan Estates Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 26.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Gautam Ankhad (PH)

For the Org. Respondent: Adv. Gautam Ankhad (PH)

For the Respondent: Adv. Akshay Petkar (VC)

ORDER

1960 of 2024- Notice of Motion. Adv. Akshay Petkar accepts notice on the behalf of the Respondent and prays for a short adjournment so as to seek appropriate instructions with respect to the offer being made by the Applicant. In view of the same, adjourned to **02.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/